- 20. Ahmedabad Jupiter Textile Mills Ahmedabad.
- 21. Ahmedabad New Textile Mills, Ahmedabad.
- 22. Jehangir Textile Mills, Ahmedabad.
- 23 New Manekchowk Textile Mills. Ahmedabad.
- 24. Rajnagar Mills No. 1, Ahmedabad.
- 25. Rajnagar Mills No. 2, Ahmedabad.
- 26. India United No. 1, Bombay.
- 27. India United Mill No. 2, Bombay.
- 28. India United Mill No. 3, Bombay.
- 29. India United Mill No. 4, Bombay.
- 30. R.S.R.G. Spg. & Wvg. Mills, Akola.
- 31. Savatram Ramprasad Mills, Akola.
- 32. Indore Malwa Mills, Indore.
- 33. Kalyanmal Milk, Indore.
- 34. Swadeshi Cotton & Flour Mills, Indore.
- 35.1 Apollo Textile Mills, Bombay.
- 36. Digvijay Textile Mills, Bombay. 3?. Bharat Textile Mills, Bombay.
- 38. Jupiter Textile Mills, Bombay.
- 39. Mumbai Textile Mills, Bombay.
- 40. New Hind Textile Mills, Bombay.
- 41. Muir Mills, Kanpur.
- 42. New Victoria Mills, Kanpur.
- 43. Swadeshi Cotton Mills, Kanpur.
- 44. Rampooria Cotton Mills, Serampore.
- 45. Bengal Luxmi Cotton Mills, Serampore.
- 46. Bengal Fins No. 1 Konnagar.

- 47. Kanoria Industries, Konnagar.
- 48. Bengal Textile Mills, Murshidabad.
- 49. Manindra Mills, Cossimbazar.

Production and availability of yarn

239. SHRI GOPALSINH G. SOLANKI:

SHRI RAMSINH RATHWA:

Will the Minister of TEXTILES be pleased to state:

- (a) what is the total production of yarn and its availability for consumption for handloom in hank form and for powerlooms in cone form and bean form during each of the last three years, state-wise and sector-wise;
- (b) what is the stock of cloth with the Handloom Marketing Corporations and Centralised Powerloom Sector as on 31st January, 1993, state-wise and sector-wise;
- (c) whether the stock of cloth in organised handloom sector and decentralised textile powerloom sector is sluggish due to market conditions; and
- (d) if so, what are the steps Govern ment propose to take to improve the off take?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) Details of total production of spun yarn and the deliveries made in different forms for civil consumption in different sectors of textile industry during the last three years are as under:—

Deliveries of span yarn

(in million kgs.)

Year					Hanks	Hoslery cones	Weaving cones	Bearns/ pirns	Others	Total
1990-91			•.		875	217	701	30	40	1384
1991-92			•		364	227	700	24	33	1372
1992-93 (1992-93 (Estd.)			382	235	752	24	38	1454	

Production of spun yarn

(m million kgs.)
Total production
1824
1806
1213

The market of yarn is a national market and figures of state-wise consumption keep varying according to variations in demand and supply for cloth produced in the states.

- (b) The stock position of handloom and powerloom agencies are not maintained by the Government.
- (c) and (d) While the off-take of cloth has been sluggish during the last year, the position has reportedly improved during the current year.

12.00 Noon

PAPERS LAID ON THE TABLE

Notifications of the Ministry of, Communications (Department of Telecommunications)

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): Sir, I lay on the Table under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy each (in English and Hindi) of the following Notifications of the Ministry of Communications (Department of Tele communications):—

- (i) G.S.R. No. 384(E), dated the 27th April, 1993, publishing the Indian Telegraph Second (Amendment) Rules, 1993.
- (ii) G.S.R. No. 387(E), dated the 28th April, 1993, publishing the Indian Telegraph (Third Amendment) Rutes, 1993.
- (iii) G.S.R. No. 414(E), dated the 13th May, 1993, publishing the Indian

Telegraph (Fourth Amendment) Rules, 1993.

[Placed in Library. See No. LT-4149/93]

[The Deputy Chairman in the Chair]

Notifications of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE. MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Madam, I lay on the Table—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under section 31 of the Securities and Exchange Board of India Act, 1992:—
 - (i) G.S.R. No. 436(E), dated the 31st May, 1993, publishing the Securities and Exchange Board *of* India (Registrars to an Issue and Share Transfer Agents) Rules, 1993.
 - (ii) No SEB/LEI5I93, dated the 31st May, 1993, publishing the Securities and Exchange Board of India (Registrars to an Issue and Share Transfer Agents) Regulations, 1993.

[Placed in Library. See No. LT-4228/93]

II. A copy (in English and Hindi) of the Ministry of Finance, Department of Revenue, Central Board of Direct Taxes, New Delhi, Notification S.O. No. 419(E), dated the 29th June, 1993, publishing the Expenditure-tax (Amendment) Rules, 1993, under subsection (4) of section 31 of the Expenditure Tax Act, 1987,

[Placed in Library. See No. LT-4226/93]

III. A copy (In English and Hindi) of the Ministry of Finance (Department
I of Revenue) Notification (G.S.R. No. 439(E), dated the 1st June, 1993, seeking to amend the Notifica-